

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Second Floor,  
Commercial Complex,  
Indiranagar,  
Bangalore-560 038.

Dated: 6 JUL 1993

APPLICATION NO(s). 435 of 1992. /

Applicant(s) K.V.Chandrakumar v/s. Respondent(s) Post Master General,  
Karnataka Circle, Bangalore & Ors.

1a

1. Sri.K.V.Ghandre Kumar,  
S/o.Venkataramana,  
No.109/3,  
Kalappa Lane, Murugeshpalya,  
Bangalore-560 070.
2. Sri.M.Raghevendra Achar,  
Advocate, No.1074 & 1075,  
4th Cross, Sreenivasanagar  
Second Phase, Banashankari  
First Stage, Bangalore-50.
3. The Post Master General,  
Karnataka Circle, Bangalore.
4. The Senior Superintendent  
of Post Offices, East Dvn.,  
Bangalore.
5. The Assistant Superintendent  
of Post Offices, East Sub-Division,  
Bangalore-560 017.
6. The Employment Exchange Officers,  
Janatha Bazar, K.G.Road,  
Bangalore.
7. Sri.G.Shanthappa, Advocate,  
Central Govt. Stng. Counsel,  
Bangalore-1.

SUBJECT:- Forwarding of copies of the Order passed by  
the Central Administrative Tribunal, Bangalore Bench  
Bangalore.

Please find enclosed herewith a copy of the ORDER/  
STAY/INTERIM ORDER passed by this Tribunal in the above said  
application(s) on 18-06-93.

*Issued*  
*En*

*oc*

*for* *D. S. S.*  
DEPUTY REGISTRAR  
JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH : BANGALORE

DATED THIS THE EIGHTEENTH DAY OF JUNE 1993

Present:

Hon'ble Mr. Justice P.K. Shyaamsundar ... Vice Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NO.435/92

K.V. Chandra Kumar,  
S/o Venkataramana,  
Aged 31 years,  
Residing at No.109/3,  
Kalappa Lane, Murugesh Palya,  
Bangalore-70.

... Applicants

[Shri M.R. Achar ... Advocate]

v.

1. The Post Master General  
in Karnataka,  
Karnataka Circle,  
Bangalore.
2. The Senior Superintendent  
of Post Offices,  
East Division,  
Bangalore.
3. The Asst. Supdt. of  
Post Offices,  
East Sub-Division,  
Bangalore-17.
4. The Employment Exchange  
Officer, Janatha Bazar,  
K.G.Road, Bangalore.

... Respondets

[Shri G. Shanthappa ... Advocate]

This application having come up for hearing before this  
Tribunal today, Hon'ble Vice-Chairman, made the following:

ORDER

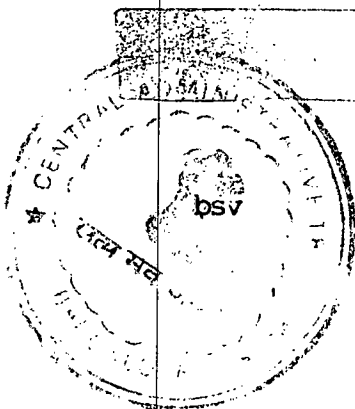
1. The applicant was working for some time as EDDA on a substitute basis and is now on the verge of extinction. In fact we are told that he is no longer in the employment as EDDA since



the exigencies requiring his services has been tide over but even so he wants regular absorption in that post.

2. Probably by virtue of his previous stint in that post, he might have become eligible for consideration but basically it appears he was not qualified at all under the rules. It is pointed out that the recruitment rules of EDDA prescribes minimum educational qualification of 8th standard [matriculates or equivalent may be preferred]. Admittedly the applicant has studied upto 6th standard as can be seen from the certificate produced by the applicant himself, a copy of which was produced for our perusal. From that, it becomes clear that he is only a sixth standard besides it is not also the case of the applicant that he had the necessary educational qualifications. Under the circumstance we find the applicant who is not eligible for appointment cannot be considered for absorbing in the post of EDDA. He also wants a direction to be issued to the local Employment Exchange ['EE' for short] to sponsore his name to the Postal Department for consideration but, that is something which we cannot do.

As and when his turn comes the EE will take steps to sponsore his name but essentially the man must be qualified for a job and since he is not qualified even if he is sponsored by EE it is of no advantage to the applicant. For the foregoing reasons this application fails and it is dismissed with no order as to costs.



TRUE COPY

MEMBER [A]

VICE-CHAIRMAN

*[Signature]*  
SECTION OFFICER  
CENTRAL ADMINISTRATIVE TRIBUNAL  
ADDITIONAL BENCH  
BANGALORE

6/5/93